

DIVISION BENCH

ITEM NO.111

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA NO.142/2024 IN CP (IB) No.50/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 2nd July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA V/S VIJAY PANDEY (PERSONAL GUARANTOR OF M/S BHARTIYA MICRO CREDIT)
UNDER SECTION	95 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Anil Kumar, PCS

: *For the SIDBI/ FC*

Ms. Pinki, Adv.

: *For the RP, Mr. Rakesh Kumar Jindal
present in person*

Sh. Sabhay Choudhary, Adv.

: *For the Personal Guarantor*

ORDER

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Ld. Counsels representing their respective parties are present through VC.

- 1.** This application has been filed for placing on record the report filed by the RP. The same is taken on record.
- 2.** Ld. Counsel, Sh. Sabhay Choudhary appears on behalf of the Personal Guarantor and seeks two weeks time to file the objection to the said report filed by the RP.
- 3.** He also further states that the copy of the petition has not been received by him.

-Sd-

-Sd-

4. Ld. Counsel representing the Financial Creditor as well as the RP in person seek three days time to serve the copy of the petition to the Ld. Counsel representing the Personal Guarantor on his email ID to be shared on the chat box today itself during the course of hearing.
5. Let the objection be filed within the aforesaid stipulated period with an advance copy to be supplied to the RP as well as to the Ld. Counsel representing the RP.
6. Accordingly, IA No.142/2024 stands disposed off.
7. The main matter to come up for further hearing on 31st July, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

2nd July, 2024

Kavya Prakash Srivastava
(Stenographer)